

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs): DELHI

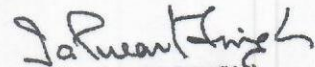
C I R C U L A R

Sub: Government Accommodation.

Initiation of disciplinary proceedings against Govt. Servant in case of subletting Govt. Residence.

The employees of this office, who are occupant or residing in any Government accommodation, are hereby directed to comply with the following directions :

1. The employees, who occupy the Govt. accommodation, shall inform this office immediately after allotment and accordingly get their address changed in office records through Administration Branch (HQs).
2. The employees, who are occupants of Government accommodation, are strictly impressed upon that they shall not sublet the said accommodation to any other person or relative.
3. The employees are directed to take necessary steps in regard to vacation of Govt. accommodation/premises timely before their retirement / acceptance of resignation / after dismissal or termination etc. and submit the clearance certificate/report of the Housing Department in the concerned Accounts Branch.
4. Employees, who are sharing Government accommodation/premises with any allottee of Government accommodation (viz. close relatives), shall inform the office about the same and get their HRA deducted, as per rules. Concealment of such facts will lead to disciplinary proceedings against the erring official.
5. Employees, who are allottee of Government accommodation/premises, shall also inform the office about the person or relative sharing the said accommodation with him/her. In case the person or relative is also a Govt. servant, it shall be ensured that said person/relative is getting his HRA deducted in his department, as per rules and documentary proof in this regard shall also be furnished by the employee in this office. Concealment of such facts will lead to disciplinary proceedings against the erring official.


(TALWANT SINGH)

District & Sessions Judge (HQs)
Delhi.

No./Admn.II/Cir./2019/ 20481-20650

Delhi, Dated the 04/04/2019

Copy forwarded for information & necessary action to :-

1. The Register General, Hon'ble High Court of Delhi, New Delhi, with request to convey the above said information to the Staff members of this office working under their kind control on deputation basis or diverted capacity.
2. The District & Sessions Judges, West, North, North-West, South-West, South, South-East, New Delhi, East, North-East & Shahdara Districts, Delhi/New Delhi, with request to direct the quarter concerned to circulate the aforesaid information amongst the staff posted under their control.

CIRCULAR

3. The Principal Judge, Family Courts (HQs), Dwarka Court Complex, New Delhi, with request to convey the above said information to the Staff members of this office working under their kind control on deputation basis or diverted capacity.
4. The Chairperson, Delhi Judicial Academy, Dwarka, New Delhi, with request to convey the above said information to the Staff members of this office working under their kind control on deputation basis or diverted capacity.
5. The Secretary, DLSA, Patiala House Courts, New Delhi, with request to convey the above said information to the Staff members of this office working under their kind control on deputation basis or diverted capacity
6. All the Judicial Officers on Deputation/Diverted Capacity, with request to convey the aforesaid information to the staff members of this office working under their control.
7. All the Judicial Officers (Central District), with request to convey the aforesaid information to the staff members of this office working under their control.
8. All the Sr. Administrative Officers (J) / Administrative Officers (J) / Branch In-charges of this office, to convey the aforesaid information to the staff members of this office working under their control.
9. PS to the Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
10. Dealing Officials, Personal Files Seat, (Admn.I, II & III), Tis Hazari Courts, Delhi.
11. Hindi Section, Tis Hazari Courts, Delhi.
12. For uploading on LAYERS.
13. For uploading on centralized website through LAYERS.

J. Praveen Singh
 District & Sessions Judge (HQs):
 Delhi.

Employees who are sharing Government accommodation/premises with any relative of Government accommodation (viz. close relatives) shall inform the office about the same and get their HRA deducted, as per rules. Concealment of such facts will lead to disciplinary proceedings against the serving official.

2. Employees, who are allottees of Government accommodation/premises shall also inform the office about the person or relative sharing the said accommodation with him/her. In case the person or relative is also a Govt. servant, it shall be ensured that said person/relative is getting his HRA deducted in his department, as per rules and documentary proof in this regard shall also be furnished by the employee in this office. Concealment of such facts will lead to disciplinary proceedings against the serving official.

J. Praveen Singh
 (JAWANT SINGH)
 District & Sessions Judge (HQs)
 Delhi.

Ne. 13019-2020-1808-2020
 Delhi, Dated the 05/01/2020

Copy forwarded for information & necessary action to -

1. The Registrar General, High Court of Delhi, New Delhi, with request to convey the above said information to the Staff members of this office working under their kind control on deputation basis or diverted capacity.
2. The District & Sessions Judge, West, North-West, South-West, South-East, New Delhi, East, North-East & South-East District, Delhi/New Delhi, with request to direct the quarter concerned to circulate the aforesaid information amongst the staff posted under their control.